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to Questions

Complaints regarding Irregularities in the U.T., Kanpur

Oral Answers

*42. SHRI INDRADEEP SINHA: SHRI JAGJIT SINGH ANAND: t SHRI BHUPESH GUPTA:

Will the Minister of EDUCATION be pleased to refer to the reply to Unstarred Queston 26 given in the Rajya Sabha on the 25th April 1979 and state what further action Government have taken on complaints about irregularities committed by the authorities in the Indian Institute of Technology, Kanpur?

THE MINISTER OF EDUCATION, HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): The Government have taken appropriate action on complaints, wherever it was found necessary.

SHRI JAGJIT SINGH ANAND: Sir. this is a question that follows from a question already asked on 25th April, 1979 and then the Government had come forward with thi₃ reply:

"On 20th January, 1979, the Institute suspended the Registrar, Shri Giriraj Kishore and started departmental proceedings against him. In the context of this development, further complaints have been received including a joint memorandum and a letter submitted by some Members of Parliament to the President. These complaints are being looked into".

In view of the fact that it is a follow-up question, the minimum that the

Minister could do was to tell us what was the letter written by the M.P.3, what specific complaints were there, which complaints were proved correct and what action ha3 bsen take* on those complaints and which complaints were not proved correct. The reply is most evasive and it is the practice of the previous Government a3 well as this Government not t» inform this House through Question Hour but to keep back information. Therefore, in continuation of the lasfc question, I specifically ask the Minister what the MPs' memorandum was, what the complaints were, which of them were found to be correct, whick of them were not found to be correc* and what specific action was taken on the complaints that were found to be correct.

SHRI B. SHANKARANAND: Sir, it is not quite correct that we are holding back any information. If you look at the question, Sir, the hon. Member has not asked any information about any particular complaint. The question says: "Will the Minister of Education be pleased to refer tw the reply to Unstarred Question 2# given in the Rajya Sabha on the 25t» April. 1979 and state what further action Government have taken on complaints about irregularities committed ..." Complaints about irregularities have been received at various stages and at various times and these run into about 13 in number. Unless he asks me about any particular complaint, it is simply impossible for me to tell him. And he has not referred to the complaint of M.Ps. Had he asked about it, I would have definitely placed it here.

SHRI JAGJIT SINGH ANAND: f do not know why the hon. Minister has forgotten that this is a question. foUowing from an ear jpr question. The question says: "...please to refer to the reply to Unstarred Question 26..." and I have referred to that very reply in which complaints by

[†]The question was actually asked on the floor of the House by Shri Jagjit Singh Anand.

MPs are referred to and in which it is promised that the complaints are being looked into. Therefore, if he had looked into the earlier reply, he should have come forward to say, "yes, these were the complaints forwarded by the MPs and these were being looked into", because it is a follow-up reply to the question then raised. Please refer to the reply. Then I wanted to know what has been done. Therefore, will you kindly bear with me? If he has not got. the replies just now, I can go with him or let him check up and inform the House; or he can even lay the information on the Table of the House as to what specific complaints were received and what action has been taken and what complaints are pending.

SHRI R. SHANKARANAND: The honourable Member refers to the Un-starred Question No. 26. But if he had taken a little trouble and seen the report that the Government had placed on the Table of the House, he would have known that the reply was treated as an assurance and the assurance was fulfilled. was said, "After examining the various allegations it was found necessary to take action on the following four cases: (1) Suspension of Giriraj Kishore; (2) Dismissal of the Shri Principal; (3) Advances given for without adjustment on receipts; (4) Adjustment of Rs. 15,000 against an Imprest of Rs. 2000 sanctioned to the Department of Chemical Engineer-tog." These are the four important complaints. We have taken action; as far as the first one is concerned, the Registrar is still under suspension and the inquiry report has now ome before the Institute and it i₃ being examined. As far as the second question about the dismissal of Shri Mattu is concerned, Shri Mattu had appealed to the Visitor and the Visitor ordered that he should be reinstated He seems to have been reinstated and all arrears of hig pay have been given to him. I feel that the honourable Member has been agitated very much on this

complaint particularly. Since Mr. Mattu has been reinstated, with lull pay, I think the honourable Member has no further information to be sought.

SHRI JAGJIT SINGH ANAND: I go by your word since I have not received any papers from the Secretariat on this. Normally the papers on assurance are sent tp the Membera concerned. I was not the Member asking that question at that time. And there was no way out for me to know whether that assurance has been fulfilled.

SHRI DINKSH GOSWAMI: The honourable Minister seems to be an expert in giving such ordinary replies. |Onoe Prime Minister Lloyd George was travelling in a car and he lost his way. He asked a passer by,, "Where am I?" And the passerby said immediately, "You are in the car." Thia is surely parliamentary answer, short and to the а Therefore, here the honourable point. Minister's reply is surely a parliamentary answer, Honourable Minister answered the second supplementary of Shri Anand, he gave information regarding four cases. He said there were thirteen complaints ^{m a}U- I would like to know whether the other nine cases have been investigated by the department concerned, and if so, what action has been taken on those nine cases. And if no action has been taken, how much time does he think is necessary to take action on them? What action has been taken to find out whether the allegations were true or untrue.

SHRI B. SHANKARANAND: What are the nine complaints? I could not get you.

SHRI DINESH GOSWAMI; If I have heard you correctly, there were thirteen complaints in all, a large number. You have given information regarding four. Now I would like to know from you at what stage are the other nine cases. Has any inquiry or investigation been conducted into them? Does the Government think it will be necessary to take action on these complaints? Will the Minister kindly la_v on the Table of the House a statement regarding the nature of the complaints, the findings of the investigation and the action taken on the complaints?

SHRI B. SHANKARANAND: Sir, I need time.

Self-sufficiency in petroleum production

*43. SHRI RAMANAND YADAV: t SHRI T. ANJIAH:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the country is likely to attain self-sufficiency in petroleum production during 1980-1981;

(b) whether it is a fact that the position had been unsatisfactory during 1977—79 and if so, *to*, what extent; and

(c) what steps are being contemplated to attain self-sufficiency during the coming year?

THE MINISTER OF WORKS AND HOUSING AND PETROLEUM AND CHEMICALS (SHRI P. C. SETHI): (a) While all attempts are being made to intensify our exploration activities and plans are being made for the exploitation of our established reserves, it is difficult to hold out any promise of self-sufficiency.

(b) Crude oil production during 1977-78 and 1978-79 was 10.76 and 11.63 million tonnes respectively. In 1977-78, 14.51 million tonnes of crude

fThe question was actually asked on the floor of the House by Shri Ramanand Yadav.

oil and 2.88 million tonne_a of products were imported. During 1978-79, imports of crude oil and petroleum products were 14.66 million tonnes and 3.88 million tonnes respectively.

(c) Exploration effort is being stepped up both in on-shore and offshore areas.

श्वी रामानन्द यादव : उपसमापति महोदय, पिछला सरकार ने अनेकों बार यह झाश्वासन दिया कि पैट्रोलियम के उत्पादन में भारत शीझ ही आत्म निर्भर बन जायगा। मैं सरकार से यह जानना चाहता हूं कि भारत को पैट्रोलियम के मामले में आत्म निर्भर बनाने के लिए सामुद्रिक और स्थल दोनों जगहों पर कहां कहां भारत सरकार ढारा प्रयास किये जा रहे हैं ? जिन स्थलों पर प्रयास किये जा रहे हैं ? जिन स्थलों पर प्रयास किये रहा है, काम हो रहा है उसमें विदेशी सहयोग कितना है और उस विदेशी सहयोग में भारत की साझेदारी क्या है ?

SHRI P. C. SETHI: Sir, I a_m not in possession of the information exactly about what the previou₃ Government said. But I would like to point out for the information of the hon. Members that our indigenousproduction of crude in 1979-80 was 12.75 million tonnes; in 1980-81, 14.5 million tonnes and in 1981-82, in view of the work we are carrying out, it ig likely to be 17.50 million tonnes, and in 1982-83, 18 million tonnes. But unfortunately the growth rate in this area is also very high. It was somewhere in the vicinity of 9 per cent. Now this year it is registering a growth rate of 16 per cent and possibly next year it may be even 20 per cent. Therefore, keeping that in view, even at the present growth rate the total requirement in 1981-82 would be 33.5 million tonnes as far as oil is concerned and 6 million tonnes as far as the products are concerned; and i» 1982-83, it will be 34 million tonnes as far as oil ia concerned. Therefore, the gap is to the tune of 16 milliom tonnes (34 million tonnes minus 19